

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH)**

**NOTIFICATION**

**No. HC.VII-213 (Pt.)/2010/938/A dated 07.02.2018**

The Hon'ble Gauhati High Court has been pleased to issue the following directions:

1. The Courts of Additional District and Sessions Judge functioning in the Sub-Divisional headquarters will take up cases under Indian Succession Act, Bail matters, Appeals, Revisions and Miscellaneous cases, pertaining to their Sub-Divisional jurisdiction.  
In respect of the above categories of cases, the respective Courts of Additional District and Sessions Judge in the Sub-Division will also be the filing Courts.
2. The Courts of Additional District and Sessions Judge functioning in the Sub-Divisional headquarters may take up MAC cases as per Government Notification No. JDJ (E) 62/2000/153 dated 16.09.2011.
3. The Judicial Magistrate First Class and the Sub-Divisional Judicial Magistrates stationed at Sub-divisional headquarters are to commit the cases exclusively triable by the Court of Session directly to the Court of Additional Sessions Judge at the Sub-Divisional level.

Sd/-

M.K. Kalita

**REGISTRAR (VIGILANCE)**

**Memo. HC.VII-213 (Pt.)/2010/939/A dated 07.02.2018**

Copy to:

1. The L.R. –cum- Commisioner & Secretary to the Government of Assam, Judicial Department, Dispur, Guwahati.
2. The District and Sessions Judge, Kamrup (Amingaon)/ Barpeta/ Sonitpur, Tezpur/ Nagaon/ Tinsukia/ Dhubri/ Bongaigaon/ Sivasagar/ Chirang, Kajalgaon. *(Copy of Government Notification No. JDJ (E) 62/2000/153 dated 16.09.2011 is enclosed herewith.)*
3. The Additional District and Sessions Judge, Rangiya/ Bajali/ Biswanath Chariali/ Hojai/ Margherita/ Bilasipara/ Abhayapuri/ Charaideo/ Bijni.
4. The Sub-Divisional Judicial Magistrate, Rangiya/ Bajali/ Biswanath Chariali/ Hojai/ Margherita/ Bilasipara/ Abhayapuri/ Charaideo/ Bijni.
5. The Systems Analyst, Gauhati High Court, Guwahati, for uploading the above notification in the High Court Website.

**REGISTRAR (VIGILANCE)**

  
4/2/2018

GOVT. OF ASSAM  
JUDICIAL DEPARTMENT:::JUDICIAL BRANCH

**NOTIFICATION**

Dated Dispur, the 16th September, 2011

NO. JDJ (E) 62 / 2000 / 153 : In exercise of the powers conferred under the laws mentioned in Column No. 4 of the Table below, and in exercise of all enabling powers conferred under the said laws, read with the relevant provisions of the Code of Civil Procedure, 1908, (Act V of 1908) and the Code of Criminal Procedure, 1973, (Act 2 of 1974), as the case may be, and in consultation with the Chief Justice of the Gauhati High Court, wherever necessary, the Government of Assam is pleased to designate, as indicated in Column No. 3, all the Grade I Judicial Officers of the Assam Judicial Service mentioned in Column No. 2, subject to the conditions specified in Column No. 5 of the said Table.

TABLE

Sl. No.	Class of Judicial Officers of the Assam Judicial Service	Designated as	Section of the Law under which or for the purpose of which, so designated	Limits of jurisdiction
(1)	(2)	(3)	(4)	(5)
1.	District Judges / Additional District Judges on the Civil side, and Sessions Judges / Additional Sessions Judges on the Criminal side (as the case may be).	Special Judge under The Prevention of Corruption Act, 1988. (Act 49 of 1988) including the cases investigated by CBI / ACB	Section 3 (1) of The Prevention of Corruption Act, 1988. (Act 49 of 1988).	Shall depend on the place of posting as may be specified by the Hon'ble Gauhati High Court in the transfer orders of such officers
2.	Same as above	Special Judge under The Narcotics Drugs & Psychotropic Substances Act, 1985. (Act 61 of 1985).	Section 36 of The Narcotics Drugs & Psychotropic Substances Act, 1985. (Act 61 of 1985).	Same as above
3.	Same as above	Special Judge, Human Rights Court, under The Protection of Human Rights Act, 1993.	Section 30 of The Protection of Human Rights Act, 1993. (Act 10 of 1994).	Same as above

Received  
on 27/09/2011  
SA

Sl. No.	Class of Judicial Officers of the Assam Judicial Service	Designated as	Section of the Law under which or for the purpose of which, so designated	Limits of jurisdiction
(1)	(2)	(3)	(4)	(5)
4.	District Judges / Additional District Judges on the Civil side, and Sessions Judges / Additional Sessions Judges on the Criminal side (as the case may be).	Member, Motor Accident Claims Tribunal under The Motor Vehicles Act, 1988. (Act 59 of 1988).	Sub-Sections (2) and (3) of Section 165 of The Motor Vehicles Act, 1988. (Act 59 of 1988).	Shall depend on the place of posting as may be specified by the Hon'ble Gauhati High Court in the transfer order of such officers
5.	Same as above	Judge, Family Court under The Family Courts Act, 1984. (Act 66 of 1984).	Section 4 of The Family Courts Act, 1984. (Act 66 of 1984).	Same as above
6.	Same as above	Special Judge under The Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Act, 1989. (Act 33 of 1989).	Section 14 of The Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Act, 1989. (Act 33 of 1989).	Same as above
7.	Same as above	Presiding Officer, Labour Court, under The Industrial Disputes Act, 1947. (Act 14 of 1947).	Section 7 of the Industrial Disputes Act, 1947. (Act 14 of 1947).	Same as above
8.	Same as above	Presiding Officer, Industrial Tribunal, under The Industrial Disputes Act, 1947. (Act 14 of 1947).	Section 7-A of The Industrial Disputes Act, 1947. (Act 14 of 1947).	Same as above
9.	Same as above	Judge, Designated Court, under The Terrorist and Disruptive Activities (Prevention) Act, 1987. (Act 28 of 1987).	Sub-Section (4) of Section 9 of The Terrorist and Disruptive Activities (Prevention) Act, 1987. (Act 28 of 1987).	Same as above

Sl. No.	Class of Judicial Officers of the Assam Judicial Service	Designated as	Section of the Law under which or for the purpose of which, so designated	Limits of jurisdiction
(1)	(2)	(3)	(4)	(5)
10.	District Judges / Additional District Judges on the Civil side, and Sessions Judges / Additional Sessions Judges on the Criminal side (as the case may be).	Judge, Designated Court under The Anti-Hijacking Act, 1982. (Act 65 of 1982).	Section 6A of The Anti-Hijacking Act, 1982. (Act 65 of 1982).	Shall depend on the place of posting as may be specified by the Hon'ble Gauhati High Court in the transfer order of such officers
11.	Same as above	Judge, Designated Court under The Suppression of Unlawful Acts Against Safety of Civil Aviation Act, 1982. (Act 66 of 1982).	Section 5B of The Suppression of Unlawful Acts Against Safety of Civil Aviation Act, 1982. (Act 66 of 1982).	Same as above
12.	Same as above	Special Judge under The Food Safety and Standards Act, 2006. (Act 34 of 2006).	Section 74 of The Food Safety and Standards Act, 2006. (Act 34 of 2006).	Same as above
13.	Same as above	Special Judge under The Drugs And Cosmetics Act, 1940. (Act 23 of 1940).	Section 36AB of The Drugs And Cosmetics Act, 1940. (Act 23 of 1940).	Same as above

The Government of Assam is further pleased to order that such investitures shall remain inoperative so long as the aforesaid Judicial Officers, so invested with, are posted or remain on deputation to the State Government or the Central Government or any other purely administrative authority or body, where the invested judicial powers are not required to be exercised or until appropriate judicial postings are made by the Hon'ble Gauhati High Court in respect of them.

Sd/-D. K. Mahanta  
L.R. & Secretary to the Government of Assam,  
Judicial Department

NO. JDJ (E) 62 / 2000 / 153-A Dated Dispur, the 16th September, 2011

Copy of the Notification is forwarded for information and necessary action to:

1. The Registrar General, Gauhati High Court, Guwahati, with reference to his Letter No. HC.VII-213/2010/12744/A dated Guwahati, the 4th December, 2010, addressed to the Chief Secretary, Government of Assam, and Letter No. HC.VII-213/2010/12359/A dated Guwahati, the 1st December, 2010, addressed to the L.R. & Secretary to the Government of Assam, Judicial Department.
2. The Principal Secretary to the Hon'ble Chief Minister, Assam.
3. The P.S. to the Hon'ble Law Minister, Assam.
4. The S.O. to the Chief Secretary, Assam.
5. The Secretary, Home & Political Department, Government of Assam.
6. The Secretary, Labour Department, Government of Assam.
7. The Secretary, Industries Department, Government of Assam.
8. The Secretary, Transport Department, Government of Assam.
9. The Secretary, Health & Family Welfare Department, Government of Assam.
10. The Director of Printing & Stationary, Government Press, Bamunimaidam, Guwahati-21, for publication of the above notification in the Assam Gazette.
11. Office Order File.

By order etc.

*Bibhanta* 16/9/11

Deputy Secretary to the Government of Assam,  
Judicial Department